

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 4296/2017

(Arising out of impugned final judgment and order dated 22-02-2017 in AS No. 38659/2016 passed by the High Court of Judicature at Allahabad)

DILIP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(With IA 42530/2017 - FOR EXEMPTION FROM FILING O.T., IA 44626/2017 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS, IA No.86592/2017-EXEMPTION FROM FILING O.T. and IA No.125040/2017-FOR VACATION OF INTERIM ORDER GRANTING PROTECTION FROM ARREST)

Date : 12-02-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Dhruv Mehta, Sr. Adv.
Mr. Ajay Kumar Talesara, AOR
Mr. Amit Singh Chauhan, Adv.
Ms. Shikha Chauhan, Adv.

For Respondent(s)

Mr. Siddharth Luthra, Sr. Adv.
Mr. Manish Raghav, Adv.
Ms. Rashmi Singh, AOR

Mr. V. V. V. Pattabhiram, Adv.
Mr. Ramjee Pandey, Adv.
Mr. Abhishek, AOR

UPON hearing the counsel the Court made the following
O R D E R

Let the matter be listed on a non-miscellaneous day in the second week of April, 2018.

Interim order to continue, in the meantime.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER